## Ministry of Finance Department of Revenue Central Board of Direct Taxes

New Delhi, the / McDecember 1985.

## Netification Income-tax

No. £533 (F.No.203/130/85-ITA.II): In continuation of this effice Notification No.5772 (F.No.203/79/83-ITA.II) dated 25.4.89 it is hereby notified for general information t-hat the Institution mentioned below has been approved by Department of Science & Tech., New Delhi, the Prescribed Authority for the purposes of clause (ii) of sub-section (1) of section 35 (Thrity five/ene/twe) of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Association" subject to the fellowing conditions

- i) That the Narinder Mohan Hospital and Research Centre, New Delhi, will maintain a separate account of the sums received by it for scientific research.
- ii) That the said Institute will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Institute will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.
  - iv) That the said Institute will apply to Central Board of Direct Taxes, Ministry of Finance, (Department of Revenue), New Delhi, 3 months in advance before the expiry of the approval for further extension. Applications received after the date of expiry of approval are liable to be rejected.

## Institution

NARINDER MOHAN HOSPITAL AND RESEARCH CENTRE, 46 PUSA ROAD, NEW DELHI-110005.

This Netification is effective for a period from 1.4.85 to 31.3.1987.

Girish Dave

Under Secretary to the Government of India.